

**Increase in fees of Casual Newsreaders/
Translators in AIR**

104. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the reasons for increasing the fees of casual Newsreaders/Translators in AIR w.e.f. August 1998 and thereafter keeping the decision of fee increase in abeyance;

(b) when the fee of casual Newsreaders was increased in Doordarshan;

(c) whether their fee hike has also been kept in abeyance;

(d) if so, the details thereof; and

(e) if not, the reasons for discriminating the two?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MUKHTAR NAQVI): (a) The decision regarding the fee revision of casual assignees booked by News Services Division of AIR and its regional News Units in different categories was taken in the month of August, 98 in order to attract better talent from outside and partly to offset the rise in the cost of living. However, the revision of the fee structure for casual artists/talkers of AIR including NSD has been kept in abeyance due to financial constraints at present.

(b) The fee of casual Newsreaders for regional news bulletins telecast from various Doordarshan Kendras, except Delhi, was last increased from 1st September, 1995. The fee of casual Newsreaders reading news bulletins, telecast from Delhi was last increased from 1st January, 1998.

(c) No, Sir.

(d) Does not arise.

(e) Since AIR and Doordarshan are two separate organisations with different job requirements, there is no question of discrimination.

FM Station at Junagadh

105. SHRI BRAHMAKUMAR BHATT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Government of Gujarat had requested the Central

Government for establishment of F.M. Station at Junagadh;

(b) if so, the details thereof;

(c) whether a decision has been taken; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MUKHTAR NAQVI): (a) and (b) Yes, Sir. A proposal was received from the state Government for setting up of a Radio Station at Junagadh in 1996-97.

(c) and (d) Yes, Sir. The Station is targetted for completion by 2000-2001.

राजस्थान में दूरदर्शन स्टूडियो

106. श्री ओंकार सिंह लखावत: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राजस्थान में जयपुर के अतिरिक्त अन्य शहरों में दूरदर्शन स्टूडियो स्थापित करने की कोई योजना है; यदि हाँ, तो इन्हें कब तक पूरा कर लिया जाएगा; और

(ख) क्या आकाशवाणी, अजमेर के रिले स्टूडियो/मुख्य प्रसारण केन्द्र में परिवर्तित करने को कोई योजना सरकार के विचाराधीन है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री (श्री मुख्तार नाकवी): (क) जी, हाँ।

उदयपुर में एक स्टूडियो केन्द्र स्थापित किए जाने की योजना बनायी गयी है। तथापि, प्रसार भारती बोर्ड द्वारा फिलहाल इस स्कीम को आस्थगित रखा गया है।

(ख) जी, नहीं।

Telecast of programmes with incidents of violence

107. DR. C. NARAYANA REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that DD-2 as well as some Private T.V. Channels are telecasting programmes with large number of incidents of violence;

(b) whether Government agree that such programmes will have an adverse effect particularly on the youth and children; and

(c) if so, what steps Government propose to take to avoid such programmes?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND

BROADCASTING (SHRI MUKHTAR NAQVI): (a) Prasar Bharati (Doordarshan) previews all its programmes before they are telecast on its network including DD-2 to ensure that they do not contain any excessive violence or vulgarity which may have adverse effect on the viewers. Private channels now uplinking from within the country are also required to adhere to the programme and advertisement codes. The programmes of foreign satellite channels are uplinked from outside the country and therefore, do not fall under the ambit of Indian laws, as of now, unless decoders are required for their reception.

(b) and (c) in view of (a), the questions do not arise. It is, however, possible that if excessive violence is shown, it could have an adverse effect. Suitable measures including one to bring all channels under the ambit of prescribed programme and advertisement code, are under consideration.

Setting up of Broadcasting Regulatory Authority

108. SHRIMATI CHANDRESH KUMARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to set up a Broadcasting Regulatory Authority in near future;

(b) if so, the details thereof and if not the reasons therefor;

(c) whether Government also propose to set up Prasar Bharati Corporation; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MUKHTAR NAQVI): (a) and (b) No, Sir. Government is yet to finalise the contents of the Bill which may provide for setting up of a Broadcasting Regulatory Authority.

(c) and (d) The Prasar Bharati Corporation was constituted on 23.11.97 with establishment of Prasar Bharati Board on the same date.

प्रसार भारती के अधिनियम के कारण दूरदर्शन और आकाशवाणी का विश्वसनीयता खोना

109. श्री गोविन्दराम मिरी: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि उन्होंने हाल ही में एक सार्वजनिक वक्तव्य दिया है कि प्रसार भारती के प्राधिकार के बारे में देश में सामान्य परिचर्चा की जानी चाहिए;

(ख) यदि हाँ, तो क्या सरकार प्रसार भारती के कामकाज से संतुष्ट नहीं है;

(ग) क्या प्रसार भारती बोर्ड अभी भी विवादों में घिरा है और इसके गठन के बाद भी दूरदर्शन और आकाशवाणी का प्रसारण विवाद ग्रस्त है और इसके कामकाज का स्तर संतोषजनक नहीं है;

(घ) क्या दूरदर्शन और आकाशवाणी ने अपनी विश्वसनीयता खो दी है; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री (श्री मुकुhtar नाकवी): (क) और (ख) इलेक्ट्रॉनिक मीडिया के बदलते परिदृश्य पर विचार करते हुए सूचना और प्रसारण मंत्री ने सिर्फ सार्वजनिक प्रसारण को अधिक जवाबदेह एवं नियंत्रित बनाने हेतु प्रसार भारती अधिनियम के मूल प्रावधानों पर चर्चा करने की आवश्यकता को राय व्यक्त की है।

(ग) और (घ) जी, नहीं।

(ङ) प्रश्न नहीं उठता।

Terms and Conditions of CEO of Prasar Bharati

110. SHRI GURUDAS DAS GUPTA: SHRI N.R. DASARI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Prasar Bharati Selection Committee has sought clarifications from the Ministry on the C.E.O.'s terms and conditions so that the process of giving autonomy can be completed; and

(b) if so, the details thereof and the reasons for delay in giving reply to their questions?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MUKHTAR NAQVI): (a) and (b) The Selection Committee has, inter-alia, desired to know the service conditions of the Whole-time Members of the Prasar Bharati Board for the purpose of finalisation of selection. Inter-Departmental consultations are in progress to finalise the same.